

copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 535, dated the 30th March, 1965.
- (ii) G.S.R. 536, dated the 30th March, 1965.

[Placed in Library, Sea No. LT-4194/65].

12.12½ hrs.

#### ESTIMATES COMMITTEE

##### SEVENTY-FIFTH AND SEVENTY-NINTH REPORTS

**Shri A. C. Guha (Barasat):** I beg to present the following Reports of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture):—

- (1) Seventy-fifth Report on the Indian Council of Agricultural Research; and
- (2) Seventy-ninth Report on the Central Potato Research Institute, Simla.

12.13 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Planning (Shri B. R. Bhagat):** On behalf of Shri Satya Narayan Sinha, with your permission, Sir, I rise to announce that Government Business in this House for the week commencing 19th April, 1965, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Demands for Grants relating

to the following Ministries:  
Industry and Supply  
Education  
Home Affairs  
Food and Agriculture.

**Shri S. M. Banerjee (Kanpur):** Some assurance was given by the hon. Minister of Parliamentary Affairs about the consideration or the discussion on the opinion expressed by the Supreme Court regarding the conflict between the high court and the legislature in Uttar Pradesh. It was said that after the demands for grants are over, there will be a discussion on that subject.

**Mr. Speaker:** There are some weeks to go still. He can mention it at that time.

**Shri S. M. Banerjee:** You know, Sir, that at the rag-end of the session, nothing is discussed.

**Mr. Speaker:** In between, we cannot have any such thing.

**Shri S. M. Banerjee:** Can we have some assurance that it will be discussed in this session?

**Mr. Speaker:** Order, order. Shri Daji.

**Shri Daji (Indore):** I would like to ask the Government, through you, especially because the Prime Minister is present here, one question. An assurance was given to us that the Bonus Bill would be brought here and passed in this session of Parliament. But yesterday the Labour Minister, actually speaking, put the jitters to it, and he said that the Bill is ready and it will be introduced, but it will come up only if time permits. In view of the united demand of the workers of the INTUC, AITUC, HMS and HMP that the Bonus Bill must be brought before the House and passed in this session, will the Government see—because unless the Government moves in the matter from